

[Dr. I. A. Seyid Muhammad]

by the President in relation to the State of Tamil Nadu:—

(i) G.O.Ms. 784 published in Tamil Nadu Government Gazette dated the 7th July, 1976 making certain amendments to the Religious Institutions (Custody, Investments and Lending or Borrowing of Moneys) Rules, 1963

(ii) G.O.Ms. 785 published in Tamil Nadu Government Gazette date the 23rd June, 1976 making certain amendments to the Grant of Travelling Allowance to Trustees of Religious Institutions Rules, 1961.

(iii) G.O.Ms. 886 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 7th July, 1976.

(9) Two statements (Hindi and English versions) explaining the reasons for not laying Hindi versions of the Notifications mentioned at (i) and (ii) above.

[Placed in Library. See No. LT-11328/76].

**NOTIFICATIONS UNDER CENTRAL EXCISE RULES, CENTRAL EXCISES AND SALT ACT, AGRICULTURAL REFINANCE AND DEVELOPMENT CORPORATION ACT, TAMIL NADU CHIT FUNDS ACT, AND A STATEMENT**

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKERJEE):** I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) Notification Nos. 236/76 to 239/76 [G.S.R. 771 (E) to 774 (E)]

published in Gazette of India dated the 30th August, 1976 together with an explanatory memorandum.

(ii) Notifications Nos. 241/76 [G.S.R. 776 (E)] and 242/76 [G.S.R. 777 (E)] published in Gazette of India dated the 30th August, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-11329/76].

(2) A copy of the Central Excise (Twenty-first Amendment) Rules, 1976, (Hindi and English versions) published in Notification No. G.S.R. 1211 in Gazette of India dated the 14th August, 1976, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-11330/76].

(3) A copy of Notification No. G.S.R. 1180 (Hindi and English versions) published in Gazette of India dated the 7th August, 1976 making certain amendment to the Agricultural Refinance Corporation General Regulations, 1963 under sub-section (5) of section 46 of the Agricultural Refinance and Development Corporation Act, 1963. [Placed in Library. See No. LT-11331/76].

(4) (i) A copy of Notification No. G.O.Ms. 1567 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 21st January, 1976 under sub-section (4) of section 63 of the Tamil Nadu Chit Funds Act, 1961 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-11332/76].